

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/TT/2018

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for the determination of the transmission tariff from the Date of Commercial Operation (COD) to 31.3.2019 for the transmission assets under the Transmission System associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS) – Part A" in the Northern and Southern Regions.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Shri S. Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Shri Sachin Dubey, Advocate, BRPL and BYPL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsels for the Petitioner and Tamil Nadu Power Distribution Corporation Limited (TNPDC) made detailed oral submissions on the issue of time over-run of 383 days in respect of Assets-3 and 4, pursuant to the matter being remanded back for reconsideration by the Appellate Tribunal for Electricity (APTEL) vide judgement dated 27.10.2022 in Appeal No. 359 of 2019.
3. The learned counsel for BSES Rajdhani Power Limited (BRPL) and BSES Yamuna Power Limited (BYPL) sought some time to file their written submissions.
4. After the hearing, the Commission directed the parties to file their respective written submissions, if any, within one week.



5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

